

19

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1343/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2017

NAME OF THE PARTIES: Mitcon Consultancy & Engineering Services Pvt.Ltd.  
V/s.  
Sunsolar Renewable Energy Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
19	Pragat Sarvatekar	Adm- for Petitioner	

**ORDER**

**CP No.1343/I&BP/NCLT/MB/MAH/2017**

On the withdrawal memo filed by the Petitioner Counsel, this Company Petition is hereby dismissed on the consent terms arrived at between the parties.

Sd/-

V. NALLASENAPATHY  
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR  
Member (Judicial)

Encl: Consent terms.